

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4911  
ANSWERED ON:23.05.2006  
USE OF MOBILE PHONES BY INMATES IN TIHAR JAIL  
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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware of influx of mobile phone into Tihar Jail as reported in `Statesman` dated April 24, 2006;
- (b) if so, the details in this regard;
- (c) whether the Jail authorities have failed to check the use of mobile phones by the inmates;
- (d) if so, the reason therefor; and
- (e) the steps taken/to be taken by the Government to check the use of mobile phones by inmates in Tihar Jail?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

- (a) to (d): There have been isolated instances. During the period from 2001 to 15th May, 2006 four mobile phones were recovered by the prison staff from the inmates of Tihar Jails.
- (e): The steps taken to check the use of mobile phones by inmates in Tihar Jails include installation of electronic gadgets such as X-Ray scanners and doorframe metal detectors in each Jail, increased vigilance in wards and barracks, fixing additional checking and frisking points, supply of mobile detector to the guarding staff of high security wards, increase in the frequency of surprise checks by senior officers, checking and scanning of all articles, supervision by senior officers, and prohibiting the entry of outsiders/visitors without proper authorization.